

অসম  ৰাজপত্ৰ  
सत्यमेव जयते  
**THE ASSAM GAZETTE**

অসাধাৰণ

**EXTRAORDINARY**

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

**PUBLISHED BY THE AUTHORITY**

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No. 155 Dispur, Wednesday, 25th May, 2011, 4th Jyaistha, 1933 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

**NOTIFICATION**

The 24th May, 2011

**No. LGL.140/2005/21:** The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**ASSAM ACT NO. XII OF 2011**

(Received the assent of the Governor on 8th March, 2011)

**THE ASSAM STATE ACQUISITION OF LANDS  
BELONGING TO RELIGIOUS OR CHARITABLE  
INSTITUTION OF PUBLIC NATURE  
(AMENDMENT) ACT, 2011**

AN

ACT

further to amend the Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature Act, 1959.

Preamble

Whereas it is expedient further to amend the Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature Act, 1959. hereinafter called the principal Act, in the manner hereinafter appearing :

Assam  
Act No  
IX of  
1961

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature (Amendment) Act, 2011
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 8

2. In the principal Act, in section 8, in sub section (7), -

(i) for clause (b), the following shall be substituted, namely :-

“(b) In case of grants in aid of recurring nature, the amount of annuity shall be enhanced by 100 %, subject to minimum of Rs.3,000 in respect of all religious institutions, whose perpetual annuity was originally determined under this Act, with effect from the date of coming into force of this Amendment Act.” ;

(ii) for clause (c), the following shall be substituted, namely :-

“(c) The rate of annuity fixed under clause (b) of sub-section (7) of this section shall be applicable for all the religious institutions in existence on the date of coming into force of this Amendment Act, which may be refixed by the Government at an interval of every 10 years from the date of coming into force of this Amendment Act or such other earlier times as may be determined by the Government from time to time.”

MOHD. A. HAQUE,  
Secretary to the Government of Assam,  
Legislative Department, Dispur.